

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.310/01407/2019

Dated Monday, the 04th day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

S. Deen Dayal Meena,
Aged 29, S/o. Shri Jattilal Meena,
R/o Village and Post Mannoj,
Tehsil – Todabhim,
Dist – Karoli, Rajasthan.

....Applicant

By Advocate M/s. M. Bakruthieen

Vs

1.The Divisional Personnel Officer,
Thiruchirapalli Division, Southern Railways,
Thiruchirapalli 620001.

2.Deputy Chief Personnel Officer – Recruitment,
Railway Recruitment Cell, Southern Railways,
Dr. P. V. Cherian Crescent Road, Egmore,
Chennai 600008.Respondents

By Advocate Mr. P. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"To give direction, directing the respondents to permit the applicant to join the post of Trackman Trainee-IV in Southern Railway, Tiruchirapalli Division in pursuance of Appointment Order No. T/P 269/I/EA/RRC/2015/No 12 dated 20.10.2015 and release all service benefits to him.

And pass such further or other orders as this Tribunal may deem fit and proper and thus render justice."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant will be satisfied if he is permitted to give a fresh representation to the respondents regarding his grievance and the competent authority is directed to dispose of the said representation within a time frame.

3. Mr. P. Srinivasan takes notice on behalf of the respondents and submits if such direction is given, the respondents will pass appropriate order on merits.

4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

"The applicant is permitted to make a fresh representation to the respondents immediately within two weeks from the date of order and the competent authority is directed to consider and dispose of the said representation by passing a speaking order as per the relevant rules and regulations, within a period of two months from the date of receipt of such representation."

**(T.JACOB)
MEMBER (A)**

04.11.2019

**(P.MADHAVAN)
MEMBER (J)**

AS